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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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**CS(COMM) 423/2016**

**KONINKLIJKE PHILIPS ELECTRONICS N.V**

..... Plaintiff

Through : Mr Pravin Anand & Ms D Neha  
Reddy, Advs.

versus

**MAJ(RETD) SUKESH BEHL & ANR**

..... Defendants

Through : Mr N K Bhardwaj & Mr Bikash  
Ghorai, Advs

**CORAM:**

**HON'BLE MR. JUSTICE VIBHU BAKHRU**

**ORDER**

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**30.09.2016**

**IA No.12158/2016**

In view of the order passed on 29.09.2016 in “*Koninklijke Philips Electronics N.V v. G S Kohli & Ors*” [CS (OS) No.2700/2012], the relief stands allowed. The learned counsel for the applicant/plaintiff seeks to withdraw the application.

Accordingly, the application is dismissed as withdrawn.

**VIBHU BAKHRU, J**

**SEPTEMBER 30, 2016**

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